# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH AT HYDERABAD

## MA 317/2000 in OA 275/99

## DATE OF ORDER : 13-4-2000

#### Between :-

- 1. Union of India, rep. by its Secretary to Govt, Ministry of Defence, New Delhi.
- 2. The Chief Engineer, Southern Command.
- Garrison Engineer (AF),
   Military Engineering Services,
   Bidar-585 401.
- 4. TherCommand, Works Engineer (AF), Mudfort, Sec'bad.
- 5. The Garrison Engineer, Military Engineering Services, Golconda, Hyderabad-500 008.

.. Petitioners/Respondents

And

1. Shri Y.S.Janardhan

.. Respondents/Applicant

Counsel for the Applicants : Shri P. Phalguna Rao, Addl. CGSC

Counsel for the Respondent : Shri Siva

#### CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

..2.

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

Heard Sri P.Phalguna Rao, learned standing counsel for the applicants herein. None for the Respondent herein.

2. Time is extended till 31-7-2000 for implementing the order passed in O.A. The interest is to be paid for a period of three months beyond 29-12-1999. M.A.Disposed of. No costs.

(B.S. JAT PARAMESHWAR)

(R.RANGARAJAN) Member (A)

Dated: 13th April, 2000.
Dictated in Open Court.

My mu

avl/